

(c) As per the provisions of the statute governing the operations of IFCI, only limited companies and Co-operative societies, incorporated and registered in India are eligible for assistance from IFCI. Keeping in view the national priorities, viable projects in industries which are eligible for financial assistance in terms of the provisions of the statute are sanctioned assistance by the IFCI.

(d) The IFCI brings out publicity brochures to facilitate the awareness of IFCI's promotional activities amongst the potential clientele. The State/Zonal/Regional Advisory Committees constituted by the IFCI also act as the fora through which the developmental programmes and promotional activities of the IFCI, including those relating to backward areas, new and technician-entrepreneurs, are publicised among members of the Industry.

Indo-USA agreement on 'Development and Management Training Project'

4090. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether India and United States have recently signed a grant agreement entitled "development and management training project"; and

(b) if so, the details regarding the purpose of the project and what will be the cost of the project?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Yes, Sir. A grant agreement for an amount of Rs. 23 crores (\$2.4 million) was signed with the United States Agency for International Development on 30-9-1982 for a project entitled "Development & Management Training". The purpose of the project is to strengthen the managerial and technical capabilities of public and, where appropriate, private sector manpower in areas of mutual concern to the two sides. The total cost of the project is Rs. 7.8 crores of which the

US contribution is expected to be Rs. 5.9 crores approximately, which is likely to be made available in increments.

Take over of textile units of Swadeshi Cotton Mills Company Limited

4091. SHRI R. L. P. VERMA: Will the Minister of COMMERCE be pleased to state:

(a) what is the present position of hearing granted to the erstwhile management of Swadeshi Cotton Mills Company Ltd., as per order dated January 15, 1981 of the Supreme Court in the matter of take over of six textile units of Swadeshi Cotton Mills Co. Ltd., under Section 18-AA of the L.D.R. Act; and

(b) whether it is proposed to nationalise the units and the company?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) A hearing was accorded to the erstwhile management of Swadeshi Cotton Mills Co. Ltd. in pursuance of the Order dated 13th January 1981 of the Supreme Court of India in the matter to take over of six textile units of Swadeshi Cotton Mills Co. Ltd. No decision has as yet been taken consequent on the hearing.

(b) Final decision in the matter is yet to be taken.

Supply of Substantial and Gunny Bags to F.C.I., Etc.

4092. SHRI BHEEKHABHAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that jute industry is opposed to supply 'A' class gunny bags to Food Corporation of India, Central Warehousing Corporation and other Foodgrains agencies of the standard weight of 1.21 kgs. but against it the gunny bags of 850 grams to 950 grams weight are being supplied;